

## **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges Junior Division (Batch 2022 & 2023)**

**(05.02.2024 to 02.03.2024)**

**(First Week – 05.02.2024 to 10.02.2024)**

| <b>DATE/<br/>DAY</b>              | <b>SESSION – I<br/>10:15 am to 11:30 am</b>  | <b>SESSION – II<br/>11:45 am to 01:15 pm</b>  | <b>SESSION – III<br/>2:00 pm to 3:15 pm</b>  | <b>SESSION – IV<br/>3:30 pm to 4:45 pm</b>  | <b>SESSION – V<br/>4:45 pm to 5:45 pm</b>   |
|-----------------------------------|--|---|--|---|---|
| <b>05.02.2024<br/>(Monday)</b>    | Inauguration of the Course & Brief overview of the training programme, methodology and its object<br><br>(Contd....)<br><br>By: <b>Officers of the Academy</b> | Introduction of First Phase & Second Phase Field Training and how to prepare notes relating to field diary<br><br>By: <b>Officers of the Academy</b>    | Presentation by participants relating to departments visited during their First field training.  | An overview of M.P. Civil Courts Act, 1958 & Rules<br><br>By: <b>Shri Tajinder Singh Ajmani<br/>Faculty Member (Sr.),<br/>MPSJA</b>   | An overview of Rules & Orders (Criminal)<br><br>By: <b>Smt. Namita Dwivedi<br/>Assistant Director,<br/>MPSJA</b>                        |
| <b>06.02.2024<br/>(Tuesday)</b>   | Discussion on – Role and duties of Ministerial Staff of Courts<br><br>(Part I)<br><br>By: <b>Shri Ashok Kumar Tripathi<br/>Deputy Director, MPSJA</b>          | Discussion on – Role and duties of Ministerial Staff of Courts<br><br>(Part II)<br><br>By: <b>Smt. Namita Dwivedi<br/>Assistant Director,<br/>MPSJA</b> | Role and importance of various sections of the Court – Malkhana<br><br>By: <b>Shri Ashok Kumar Tripathi<br/>Deputy Director, MPSJA</b>   | Role and importance of various sections of the Court – Nazarat<br><br>By: <b>Smt. Namita Dwivedi<br/>Assistant Director,<br/>MPSJA</b>  | Role and importance of various sections of the Court – Copying and Record Room<br><br>By: <b>Shri Amit Singh Sisodia<br/>OSD, MPSJA</b> |
| <b>07.02.2024<br/>(Wednesday)</b> | Police remand, judicial remand & transit remand – Various aspects<br><br>By: <b>Shri Manish Sharma<br/>Faculty Member (Jr. 1), MPSJA</b>                       |   | Institution of Suits and Jurisdiction of Civil Court<br>• Inherent, pecuniary and territorial jurisdiction (S. 9)<br>• Scrutiny of plaint<br>• Registration of suit<br><br>By: <b>Shri Amit Singh Sisodia<br/>OSD, MPSJA</b> | Over view of law relating to temporary injunction<br>• Breach of Injunction<br>• Supplementary Proceedings<br><br>By: <b>Shri Tajinder Singh Ajmani<br/>Faculty Member (Sr.),<br/>MPSJA</b> | Quest for Universal Judicial Standards: <b>Integrity</b><br>(40 Min)<br><br>By: <b>Director, MPSJA</b>                                  |

| DATE/<br>DAY                     | SESSION – I<br>10:15 am to 11:30 am   | SESSION – II<br>11:45 am to 01:15 pm   | SESSION – III<br>2:00 pm to 3:15 pm   | SESSION – IV<br>3:30 pm to 4:45 pm   | SESSION – V<br>4:45 pm to 5:45 pm   |
|----------------------------------|---|--|---|--|---|
| <b>08.02.2024<br/>(Thursday)</b> | Production of documents on which plaintiff sues relief & production of document on which defendant relies<br>(O. 7 R. 14) (O. 8 R. 1)<br><br>By: <b>Smt. Namita Dwivedi<br/>Assistant Director, MPSJA</b> | Parties to the suits –<br>• Power of court to separate trials<br>• Mis-Joinder and Non-joinder<br>• Striking out of parties<br><br>By: <b>Shri Ashok Kumar Tripathi<br/>Deputy Director, MPSJA</b> | Pleadings generally<br>• Striking out pleadings<br>• Amendment of pleadings<br>• Failure to amend after order<br><br>By: <b>Shri Padmesh Shah<br/>Addl. Director, MPSJA</b> | Over view of law relating to temporary injunction<br>• <i>Ex Parte</i><br>• Procedural aspect<br><br>By: <b>Shri Tajinder Singh Ajmani<br/>Faculty Member (Sr.),<br/>MPSJA</b> | Discussion on – Key issues relating to bail & conditions to be imposed<br><br>(Part – I)<br><br>By: <b>Shri Manish Sharma<br/>Faculty Member (Jr. 1),<br/>MPSJA</b> |
| <b>09.02.2024<br/>(Friday)</b>   | Dining Etiquettes & Manners / Dressing and communication Skills<br><br><b>(Recorded Session)</b><br><br>By: <b>Ms. Monika Anand<br/>Life Coach and Trainer, Indore</b>                                    |  | Return of plaint and rejection of plaint<br>(O. 7 R. 11)<br><br>By: <b>Shri Amit Singh Sisodia<br/>OSD, MPSJA</b>   | Issuance and service of summons in civil matters<br><br>By: <b>Smt. Namita Dwivedi<br/>Assistant Director,<br/>MPSJA</b>   | Open interactive session<br><br>By: <b>Officers of the Academy</b>  |
| <b>10.02.2024<br/>(Saturday)</b> | Discussion on – Key issues relating to bail & conditions to be imposed<br><br>(Part – II)<br><br>By: <b>Shri Manish Sharma<br/>Faculty Member (Jr. 1),<br/>MPSJA</b>                                      | Discussion on – Juvenile Justice (Care and Protection of Children) Act, 2015<br><br>By: <b>Smt. Namita Dwivedi<br/>Assistant Director, MPSJA</b>   | Key issues relating to – Preliminary Enquiry and Departmental Enquiry<br>&<br>Board Management and Case management<br><br>By: <b>Director, MPSJA</b>                        | Introduction of Bhartiya Nayaya Sanhita (BNS)<br><br>By: <b>Officers of the Academy</b>  |   |

**Note:**

- (1) Yoga Session every morning from 7:15 am to 8:15 am.
- (2) Tea Breaks from 11.30 am to 11.45 am and from 3.15 pm 3.30 pm.
- (3) Lunch Break from 1.15 pm to 2.00 pm.
- (4) **Use of Cell Phones in lecture room is strictly prohibited**
- (5) The Time Table is subject to change as per exigencies

**DIRECTOR**

## **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges Junior Division (Batch 2022 & 2023)  
(05.02.2024 to 02.03.2024)**

**(Second Week – 12.02.2024 to 17.02.2024)**

| DATE/<br>DAY                      | SESSION – I<br>10:15 am to 11:30 am  | SESSION – II<br>11:45 am to 01:15 pm   | SESSION – III<br>2:00 pm to 3:15 pm   | SESSION – IV<br>3:30 pm to 4:45 pm  | SESSION – V<br>4:45 pm to 5:45 pm |
|-----------------------------------|--|--|---|---|-----------------------------------|
| <b>12.02.2024<br/>(Monday)</b>    | An overview of constitution of Criminal Courts & pecuniary and territorial jurisdiction and cognizance of offence by Magistrate upon Police Report<br><br>By: <b>Smt. S. Vineeta<br/>Faculty Member (Jr. 2),<br/>MPSJA</b> | Discussion on interim custody of property under Section 451/457 CrPC<br><br>By: <b>Shri Tajinder Singh Ajmani<br/>Faculty Member (Sr.),<br/>MPSJA</b>  | <i>Res Judicata</i> and suit to include the whole claim (O. 2 R. 2 CPC)<br>• Relinquishment of part of claim<br>• Omission to sue the one of several reliefs<br>• Joinder of causes of action<br><br>By: <b>Shri Padmesh Shah<br/>Addl. Director, MPSJA</b> | Process to compel appearance.<br>• Summons<br>• Warrant of arrest<br>Proclamation and attachment<br><br>By: <b>Shri Manish Sharma<br/>Faculty Member (Jr. 1),<br/>MPSJA</b>   |                                   |
| <b>13.02.2024<br/>(Tuesday)</b>   | Death, marriage and insolvency of parties (O. 22 CPC)<br><br>By: <b>Shri Amit Singh Sisodia<br/>OSD, MPSJA</b>   | Examination of parties by the Court<br>• Appearance before the conciliatory forum or authorities<br>• Alternate Dispute Resolution Mechanism (S. 89 CPC and Order 10 CPC)<br><br>By: <b>Shri Ashok Kumar Tripathi<br/>Deputy Director, MPSJA</b> | Settlement of Issues & Determination of Suit on issue of law or on issues agreed upon<br><br>By: <b>Director, MPSJA<br/>&amp;<br/>Shri Amit Singh Sisodia<br/>OSD, MPSJA</b>  | Key issues relating to Framing of Charges<br>• Form of charge<br>• Addition and Alteration of charge<br>• Section 34 and 149 IPC<br>• Section 109 and 120B IPC<br><br>By: <b>Shri Tajinder Singh Ajmani<br/>Faculty Member (Sr.),<br/>MPSJA</b> |                                   |
| <b>14.02.2024<br/>(Wednesday)</b> | <b><i>HOLIDAY ON ACCOUNT OF BASANT PANCHAMI</i></b>  |  |   |   |                                   |

| DATE/<br>DAY                           | SESSION – I<br>10:15 am to 11:30 am  | SESSION – II<br>11:45 am to 01:15 pm   | SESSION – III<br>2:00 pm to 3:15 pm   | SESSION – IV<br>3:30 pm to 4:45 pm  | SESSION – V<br>4:45 pm to 5:45 pm  |
|--|--|--|---|---|--|
| <b>15.02.2024</b><br><b>(Thursday)</b> | Recording of statement u/s 164 Cr.P.C<br><br>By: <b>Shri Tajinder Singh Ajmani</b><br><b>Faculty Member (Sr.),</b><br><b>MPSJA</b>   | Commissions in civil cases<br>• commission for local investigation<br>• Commission to examine witnesses<br><br>By: <b>Shri Ashok Kumar Tripathi</b><br><b>Deputy Director, MPSJA</b> | Overview and Evidence for maintenance of wife, children and parents<br><br>By: <b>Smt. Namita Dwivedi</b><br><b>Assistant Director,</b><br><b>MPSJA</b>   | Order and Execution for Interim and Final maintenance of wife, children and parents<br><br>By: <b>Smt. S. Vineeta</b><br><b>Faculty Member (Jr. 2),</b><br><b>MPSJA</b> | Open interactive session<br><br>By: <b>Officers of the Academy</b>   |
| <b>16.02.2024</b><br><b>(Friday)</b>   | Key issues relating to recording of evidence in civil cases<br><br>By: <b>Shri Manish Sharma</b><br><b>Faculty Member (Jr. 1),</b><br><b>MPSJA</b>   |  | • Preparation of list of witness and summoning of witness in civil cases<br>• Adjournments<br><br>By: <b>Smt. Namita Dwivedi</b><br><b>Assistant Director,</b><br><b>MPSJA</b>                        | Withdrawal and Compromise of suit and adjustment of suit<br><br>By: <b>Smt. S. Vineeta</b><br><b>Faculty Member (Jr. 2),</b><br><b>MPSJA</b>                            | Written Statement, Set-off and Counter Claim<br><br>By: <b>Shri Padmesh Shah</b><br><b>Addl. Director, MPSJA</b> |
| <b>17.02.2024</b><br><b>(Saturday)</b> | Key issues relating to Registration Act, 1908 and the Indian Stamp Act, 1899 and impounding of document<br><br>By: <b>Shri Manish Sharma</b><br><b>Faculty Member (Jr. 1),</b><br><b>MPSJA</b> | Order Sheet writing in Criminal cases<br><br>By: <b>Shri Manish Sharma</b><br><b>Faculty Member (Jr. 1),</b><br><b>MPSJA</b>   | Types of trials<br>• Trial of warrant cases<br>• Cases instituted on Police Report<br>• Cases instituted other than Police Report<br><br>By: <b>Shri Padmesh Shah</b><br><b>Addl. Director, MPSJA</b> | Types of trials<br>• Trial of Summons and Summary Cases by Magistrate<br><br>By: <b>Smt. Namita Dwivedi</b><br><b>Assistant Director,</b><br><b>MPSJA</b>               | Quest for Universal Judicial Standards: <b>Impartiality &amp; Equality</b><br><br>By: <b>Director, MPSJA</b>     |

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**DIRECTOR**

## **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges Junior Division (Batch 2022 & 2023)**

**(05.02.2024 to 02.03.2024)**

**(Third Week – 19.02.2024 to 24.02.2024)**

| <b>DATE/<br/>DAY</b>              | <b>SESSION – I<br/>10:15 am to 11:30 am</b>  | <b>SESSION – II<br/>11:45 am to 01:15 pm</b>   | <b>SESSION – III<br/>2:00 pm to 3:15 pm</b>  | <b>SESSION – IV<br/>3:30 pm to 4:45 pm</b>   | <b>SESSION – V<br/>4:45 pm to 5:45 pm</b>   |
|-----------------------------------|--|--|--|--|---|
| <b>19.02.2024<br/>(Monday)</b>    | <p>Different aspects of Complaints to Magistrate</p> <ul style="list-style-type: none"> <li>• Application u/s 156 CrPC</li> <li>• Sections 200 to 203 Cr.PC</li> <li>• Clubbing of complaint u/s 210 CrPC</li> <li>• Non-appearance or death of complainant</li> <li>• Withdrawal of complaint</li> </ul> <p>By: <b>Shri Ashok Kumar Tripathi<br/>Deputy Director, MPSJA</b></p> |  | <p>Appearance of parties and consequence of non-appearance (O.9 CPC)</p> <p>By: <b>Shri Padmesh Shah<br/>Addl. Director, MPSJA</b></p>   | <p>Discussion and Presentation on Legends of Law</p> <p>By: <b>Officers of the Academy</b></p>   | <p>Exercise Writing:</p> <ul style="list-style-type: none"> <li>• Writing of exercise on Charge</li> </ul> <p>By: <b>Participants</b></p>   |
| <b>20.02.2024<br/>(Tuesday)</b>   | <p>Overview of Hindu Succession Act, 1956 and Inheritance of property there under</p> <p style="text-align: center;"><b>(Part – I)</b></p> <p>By: <b>Shri Manish Sharma<br/>Faculty Member (Jr. 1),<br/>MPSJA</b></p>  | <p>Overview of Hindu Succession Act, 1956 and Inheritance of property there under</p> <p style="text-align: center;"><b>(Part – II)</b></p> <p>By: <b>Shri Manish Sharma<br/>Faculty Member (Jr. 1),<br/>MPSJA</b></p> | <p>An overview and Interim and final Order of Protection of Women from Domestic Violence Act, 2005</p> <p>By: <b>Smt. Namita Dwivedi<br/>Assistant Director,<br/>MPSJA</b></p> | <p>Inquest report and Police diary</p> <p>By: <b>Smt. S. Vineeta<br/>Faculty Member (Jr. 2),<br/>MPSJA</b></p>                             | <p>Provision as to accused persons of unsound mind</p> <p>By: <b>Shri Ashok Kumar Tripathi<br/>Deputy Director,<br/>MPSJA</b></p>   |
| <b>21.02.2024<br/>(Wednesday)</b> | <p>Recording of evidence in criminal cases</p> <p style="text-align: center;"><b>(Part – I)</b></p> <p>By: <b>Shri Tajinder Singh Ajmani<br/>Faculty Member (Sr.),<br/>MPSJA</b></p>   | <p>Recording of evidence in criminal cases</p> <p style="text-align: center;"><b>(Part – II)</b></p> <p>By: <b>Shri Tajinder Singh Ajmani<br/>Faculty Member (Sr.),<br/>MPSJA</b></p>                                  | <p>Key issues relating to the Madhya Pradesh Excise Act, 1915</p> <p>By: <b>Shri Amit Singh Sisodia<br/>OSD, MPSJA</b></p>   | <p>Various presumptions and Judicial notice under the Evidence Act, 1872</p> <p>By: <b>Shri Padmesh Shah<br/>Addl. Director, MPSJA</b></p> | <ul style="list-style-type: none"> <li>• Suit by or against the Government or public officer in their official capacity</li> <li>• Suit by or against corporation</li> </ul> <p>By: <b>Shri Amit Singh Sisodia<br/>OSD, MPSJA</b></p> |

| DATE/<br>DAY                           | SESSION – I<br>10:15 am to 11:30 am  | SESSION – II<br>11:45 am to 01:15 pm   | SESSION – III<br>2:00 pm to 3:15 pm   | SESSION – IV<br>3:30 pm to 4:45 pm   | SESSION – V<br>4:45 pm to 5:45 pm   |
|--|--|--|---|--|---|
| <b>22.02.2024</b><br><b>(Thursday)</b> | General Overview of Specific Relief Act, 1963<br>&<br>Suit relating to permanent injunction and declaration<br><br>By: <b>Shri Ashok Kumar Tripathi</b><br><b>Deputy Director, MPSJA</b> |  | Suit by or against minor and persons of unsound mind<br>&<br>Suit by Indigent person<br><br>By: <b>Shri Amit Singh Sisodia</b><br><b>OSD, MPSJA</b> | An overview of Narcotic Drugs and Psychotropic Substances Act, 1985<br><br>By: <b>Director, MPSJA</b>                                  | Quest for Universal Judicial Standards: <b>Propriety</b><br><br>By: <b>Director, MPSJA</b>              |
| <b>23.02.2024</b><br><b>(Friday)</b>   | Marshalling and appreciation in Civil cases<br><br>By: <b>Smt. Namita Dwivedi</b><br><b>Assistant Director,</b><br><b>MPSJA</b>  |  | Admission and confession<br>&<br>Burden of proof under the Evidence Act, 1872<br><br>By: <b>Shri Padmesh Shah</b><br><b>Addl. Director, MPSJA</b>   | Specific bar to cognizance u/s 195 & 197 CrPC<br><br>By: <b>Shri Ashok Kumar Tripathi</b><br><b>Deputy Director, MPSJA</b>             | Open interactive session<br><br>By: <b>Officers of Academy</b>  |
| <b>24.02.2024</b><br><b>(Saturday)</b> | Marshalling and appreciation in Criminal cases<br><br><b>(Part – I)</b><br><br>By: <b>Shri Padmesh Shah</b><br><b>Addl. Director, MPSJA</b>  | Marshalling and appreciation in Criminal cases<br><br><b>(Part – II)</b><br><br>By: <b>Shri Padmesh Shah</b><br><b>Addl. Director, MPSJA</b> | Admissibility of Primary evidence and secondary evidence<br><br>By: <b>Smt. Namita Dwivedi</b><br><b>Assistant Director,</b><br><b>MPSJA</b>        | Key issues relating to the Arms Act, 1959 and Public Gambling Act, 1867<br><br>By: <b>Shri Amit Singh Sisodia</b><br><b>OSD, MPSJA</b> | Exercise Discussion<br><br>By: <b>Smt. S. Vineeta</b><br><b>Faculty Member (Jr. 2),</b><br><b>MPSJA</b> |

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**DIRECTOR**

## **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges Junior Division (Batch 2022 & 2023)**

**(05.02.2024 to 02.03.2024)**

**(Fourth Week – 26.02.2024 to 02.03.2024)**

| DATE/<br>DAY                      | SESSION – I<br>10:15 am to 11:30 am  | SESSION – II<br>11:45 am to 01:15 pm                         | SESSION – III<br>2:00 pm to 3:15 pm  | SESSION – IV<br>3:30 pm to 4:45 pm   | SESSION – V<br>4:45 pm to 5:45 pm   |
|-----------------------------------|--|--|--|--|---|
| <b>26.02.2024<br/>(Monday)</b>    | Introduction of law relating to execution<br><br>By: <b>Shri Manish Sharma<br/>Faculty Member (Jr. 1), MPSJA</b>   |  | Examination of accused under Section 313 CrPC & Defense witness<br><br>By: <b>Shri Ashok Kumar Tripathi<br/>Deputy Director, MPSJA</b>   | Compounding of offences and withdrawal from prosecution<br><br>By: <b>Smt. S. Vineeta<br/>Faculty Member (Jr. 2), MPSJA</b>                | Admissibility of Electronic Evidence<br><br>By: <b>Shri Manish Sharma<br/>Faculty Member (Jr. 1), MPSJA</b>   |
| <b>27.02.2024<br/>(Tuesday)</b>   | An overview of M.P. Municipal Corporation Act, 1956 and M.P. Municipalities Act, 1961<br><br>By: <b>Shri Manish Sharma<br/>Faculty Member (Jr. 1), MPSJA</b> | Making of the Constitution<br><br>By: <b>Director, MPSJA</b> | Interim application in criminal cases (Sections 91, 97, 205, 317 and 311 CrPC)<br><br>By: <b>Shri Padmesh Shah<br/>Addl. Director, MPSJA</b>   | Suit relating to specific performance of contract under Specific Relief Act, 1963<br><br>By: <b>Shri Amit Singh Sisodia<br/>OSD, MPSJA</b> | An overview of General Clauses Act, 1897 and M.P. General Clauses Act, 1957<br><br>By: <b>Shri Ashok Kumar Tripathi<br/>Deputy Director, MPSJA</b>  |
| <b>28.02.2024<br/>(Wednesday)</b> | Key issues relating to:<br>Court Fees Act, 1870<br>&<br>The Suits Valuation Act, 1887<br><br>By: <b>Smt. S. Vineeta<br/>Faculty Member (Jr. 2), MPSJA</b>    |  | Key issues relating to Negotiable Instruments Act, 1881 <ul style="list-style-type: none"> <li>• Pre cognizance stage</li> <li>• Trial</li> <li>• Interim compensation</li> <li>• Offence against company</li> </ul><br>By: <b>Shri Padmesh Shah<br/>Addl. Director, MPSJA</b> | An overview of M.P. Land Revenue Code, 1959<br><br>By: <b>Shri Amit Singh Sisodia<br/>OSD, MPSJA</b>                                       | An overview of Juvenile Justice (Care and Protection of children) Act, 2015<br><br>By: <b>Smt. Namita Dwivedi<br/>Assistant Director,<br/>MPSJA</b> |

| DATE/<br>DAY                     | SESSION – I<br>10:15 am to 11:30 am   | SESSION – II<br>11:45 am to 01:15 pm   | SESSION – III<br>2:00 pm to 3:15 pm  | SESSION – IV<br>3:30 pm to 4:45 pm  | SESSION – V<br>4:45 pm to 5:45 pm   |
|----------------------------------|---|--|--|---|---|
| <b>29.02.2024<br/>(Thursday)</b> | An overview of Forest Act, 1927 and Wildlife Protection Act, 1972 &<br>Key issues relating to Mines and Minerals (Development and Regulation) Act, 1957<br><br>By: <b>Shri Ashok Kumar Tripathi<br/>Deputy Director, MPSJA</b>                        |  | An overview of Prevention of cruelty of Animals Act, 1960 and M.P. Govansh Vadh Pratished Adhinyam, 2004<br><br>By: <b>Smt. Namita Dwivedi<br/>Assistant Director, MPSJA</b>       | Money Management<br><br>By: <b>Director, MPSJA</b>  | Exercise writing & discussion:<br><br>Exercise relating to Police Remand & First Judicial Remand & Bail<br><br>By: <b>Officers of Academy</b> |
| <b>01.03.2024<br/>(Friday)</b>   | Final adjudication of Civil Case<br>• Preparation before Final Arguments<br>• Judgment writing in civil cases.<br>• Preparation of decrees<br><br>By: <b>Director, MPSJA</b>  | Key issues relating to Will<br><br>By: <b>Shri Padmesh Shah<br/>Addl. Director, MPSJA</b>  | Overview of M.P. Accommodation Control Act, 1961 and restrictions on eviction and benefits of protection against eviction<br><br>By: <b>Shri Amit Singh Sisodia<br/>OSD, MPSJA</b> | Exercise writing & discussion:<br><br>Exercise relating to Framing of issues<br><br>By: <b>Officers of Academy</b>  | Quest for Universal Judicial Standards: <b>Competence and Diligence</b><br><br>By: <b>Director, MPSJA</b>                                     |
| <b>02.03.2024<br/>(Saturday)</b> | • Procedure when after commencement of enquiry or trial, Magistrate finds file should be committed<br>• Procedure when Magistrate cannot pass sentence sufficiently severe<br><br>By: <b>Shri Manish Sharma<br/>Faculty Member (Jr. 1),<br/>MPSJA</b> | Final Adjudication of Criminal Case<br>• Preparation for final argument in criminal cases<br>• Judgment writing in criminal cases<br>• Sentencing policy<br>• Compensation<br><br>By: <b>Director, MPSJA</b> | Dos and Dont's of a Judge – Vigilance perspective and Key issues relating to Madhya Pradesh Civil Services (Conduct) Rules, 1965<br><br>By: <b>Director, MPSJA</b>                 | Feedback and guidelines for next phase (Second Phase) training<br><br>Followed by<br><br><b>Valedictory Session</b><br><br>By: <b>Officers of the Academy</b> |   |

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**DIRECTOR**